

CC No. 260/2019
CBI Vs. Raj Kumar

27.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In case of consent or otherwise, the intimation be sent within three days on the official email ID or WhatsApp number of Reader of this Court. The details are as under:

Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh Negi	readerdjcbiradc@gmail.com	9971801273

In the meantime, Ahlmad is directed to get the case file scanned.

**List the matter awaiting the consent and scanning of the file on
20.07.2020 at 02.30 PM.**

A copy of this order be sent alongwith the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/27.06.2020

CC No. 106/2019
CBI Vs. M/s Saras Cabs Pvt. Ltd.

27.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was listed for order on an application under Section 311 CrPC moved by applicant/accused No. 4 M. C. Gupta. However, matter needs further/fresh hearing.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the application through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal of the application even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In case of consent or otherwise, the intimation be sent within three days on the official email ID or WhatsApp number of Reader of this Court. The details are as under:

Name of Reader	Email ID	WhatsApp No.
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Sh. Suneet Singh Negi	readerdjcbiradc@gmail.com	9971801273
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In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file with connected matter(s) on 22.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/27.06.2020

Criminal Revision No. 07/2020
Rajesh Gulati Vs. State and another

27.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter needs further/fresh hearing.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In case of consent or otherwise, the intimation be sent within three days on the official email ID or WhatsApp number of Reader of this Court. The details are as under:

Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh Negi	readerdjcbiradc@gmail.com	9971801273

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file with connected matter(s) on 23.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/27.06.2020

Criminal Revision No. 09/2020
Subhash Chander Wadhva Vs. CBI

27.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
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In case of consent or otherwise, the intimation be sent within three days on the official email ID or WhatsApp number of Reader of this Court. The details are as under:

Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh Negi	readerdjcbiradc@gmail.com	9971801273

In the meantime, Ahlmad is directed to get the case file scanned.

**List the matter awaiting the consent and scanning of the file on
21.07.2020 at 02.30 PM.**

A copy of this order be sent alongwith the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/27.06.2020